384

Re. Proceedings against former Cabtnet Secretary for wrong

body bringing in the Bill in the first part of the Session because it is a very serious

KUMARI SELJA: Okay, Madam.

THE DEPUTY: CHAIRMAN: So. now has She the permission to withdraw the Bill?

SOME HON. MEMBERS; Yes. The

Bill was, by leave, withdrawn.

PROCEEDINGS AGAINST RE. **FORMER** CABINET SECRETARY FOR WRONG ADVICE ON SECU-RITY COVER TO SHRI RAJIV GANDHI,

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam Deputy Chairperson, I would like to state at the very outset that I do aot want to enter into any partisan controvensy. Yesterday, Mrs. Jayan-thi Nataijajan and many Members of this House belonging to almost all parties have expressed a great concern at the inordinjate delay that took place, that is still taking place ir disposing of the case of Rajiv Gandhi's asspasination. Madam, we are all equally concerned about the prompt need to punish. the guilty in a deterrent fashion.

Madam, now, I would like the House to give me a patient hearing and lister to me in a non-panisan way.

Madam. I would like to raise a matter relating to the action, that is contemplated, in fact, that has been initiated tsgainst some senior officers. We all know that the SPG legiela-tion was enacted in june, 1968. When this piece of legislation was brough I happened to be a Member of the Bighth Lok Sabha and I opposed it

on the ground that such a piece of legislation was not obtaining in any part of the democratic world. The President of the United Statea of America is taken care of by the usual methods.

[The yice-Chairman {Shrimati kamla Sinha) in the Chair]

The security of the Prime Minister at the United Kingdom is taken care of by a unit in the Scotland Yard. We have also raised the issue*, what would happen to the Office of the President and the Office pf the Vice-President At that time, we have also raised the issue as to whether this would apply to Shri Rajiv Gandhiji just in case he ceases to be the Prime Minister. At that time, the Government spokesman by the Minister. Mr. Chidambarm clarified categorically that an extra-ordinary situation occurred in the country, the Government was, therefore, convinced about the need to have this legislation and this security contenplated under the SPG law would be coafined to the Office of the Prime Minister, whoever held that office. Madam, I am recalling all this becuse it is very important to understand the: problem in proper perspective. Rajivji ceased to be Prime Minister in November, 1989. At that time, a problem arose as to what kind of security should be given to him as an ex-Prime Minister, as to what level of security should be given to him. There were talks between Mr. B. G. Deshmukh, who was then the Principal Secretary to the Prime Minister-, and Mr. Chidambaram on a. number of occasions and the matter was settled. Madam, I am quoting from the memoirs of the Former President, Mr. Venkat-raman, in this context. He said in his memoirs!,

"The Congress people mounted * campaign on this issue. A member of delegation called upon the President and urged that security should not be measured in terms of expenditure and Government was deliberately exRe. Proceedings against former Cabinet Secretary for wrong

(Shri S. Jaipal Reddy-Contd.)

posing their leader to risk. The President explained to them the offer of the Home Minister to post men chosen by Shri Rajiv Gandhi from SPG in his security outfit by transferring them to Delhi Police. The deputationists wanted nothing short of SPG deployment. Later, the President spoke to Shri Rajiv Gandhi and the whole matter was smoothened out. The President found both Rajiv Gandhi and V.P. Singh very reasonable and accommodative in resolving the issue."

I am quoting from the memories of Mr. Venkatraman who was then the President and who also happened to deal with the issue. And he referred to the manner in which the matter was resolved. Madam, in November, 1990,' Shri Chandra Shekharji became the Prime Minister be cause of the support lent by the Congress party and Shri Rajiv Gandhi. Chandra Shekharji's Government was dependent entirely support on lent to it by the Congress-(I). If the Con gress (I) made a plea to Shri Chandra Shekharji Prime Minisas that the security given to Shri Rajiv Gandhi at that time was not adnqupto, I am sure, Shri Chandra Shekharji would have done anything in his power to respond to such a representation. Madam. In fact only a couple of days back, Shri Chandra Shekharji deposed before the Jain Commission. He wias asked 'specifically as to whether the Intelliaencp made any assessment and told him as to whether Shri Rajiv Gandhi rpquired SPG protection Shri Chandra Shekharji told them that no such assessment was made by the Intelligence and no such request was made.

I am revealing' all this only to Show that the Congress-(I) men, perhaps Shri Raiiv Gandhi himself, felt thnf the level of security given to him was adequate. Therefore, Advice on Security 386 cover to Shri Rajiv Gandhi

Congress leadership was not overtly concerned or overly concerned with SPG piiotection. Miadatm, I am aware) of the observations made by the Verma Commission in this regard. While submitting the Action-Taken Report on Commission Report, this the Verma Government, led by Mr. Narasimha Rao, said on 23rd December, 1992,

"The Government finds it difficult to share the perception of the Commission On the laps attributed to the Central Government and the IB. The SPG cover provided fo Shri Rajiv Gandhi as Prime Mi. nister ceiased to be available to him" after he demitted the office, as per the provisions of the SPG Act, 1988 under which the SPG was then responsible to provide proximate security to the Prime Minister and the members of his immediste family."

The alternative security ct)ver prescribed for Shri Rajiv Gandhi was comprehensive and adequate to meet the perceived high level of threat." —Madam, this was the comment made by this Government. This Government with / retitosipiective effect,, as late as 1992 December, felt that the protection level provided to Shri Rajiv Gandhi was comprehensive and adequate. Madam, there was la comment on some officers like Mr. Vinbd Pandey, Mr. M.K. Nara and many others. Under the Comm. ission of Inquiry Act, Section 8B. notices should have been given to them. It was a legal obligation on the part of the Commission. So far, any observation made by the Cbm-mission without such opportunity being given would be legally invalid. I am not going into that matter. After four years, this Government suddenly woke up to the need to take action against the officers. Madam, we know the problems that

are raging within the Congress.I. Each party hag got a quota of its irternpl problems. No pary is free from them. But Officers should not be made playthings of power politics within a party. Officers should not be made scapegoats of factional warfare. Shri Rajiv Gandhi's assassination issue got politicised, nay, factionalised. As a consequence of this, the Government would now like to proceed against the then Cabinet Secretary, Shri Vinod Pandey, the Home Secretary, Mr. Sharma, then Secretary of the Central Intelligence Bureau, six high-ranking officers.

THE VICE-CHAIRMAN (SHRI MATI KAMLA SINHA): Mr. Jaipal Reddy, this is only a Zero Hour sub mission... (Interruptions) ... Ex cuse me. I would like to know how long you will take. Kindly be brief.

SHRI JAGESH DESAI: The issue is tt) be highlighted only.

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): That is why I request him to finish it- Kindly be brief, Mr. Reddy.

SHRI S. JAIPAL REDDY: Madam, I get your hint. I will conclude very quickly.

the point I am trying to Madam. make this. When the Govern is gave notices to these officers the basis on which was the Government gave these notices? Did anv officers' committee enquire the matter? I learnt, a Minis into ters' Committee looked into the matter! i am for the first time lear Career that a Minis ning in all my Committee decide can upon prosecution. Which is this group of Should Ministers? call them we а group of Ministers or something

else? Madam, any officer is protected in regard to an action taken four years before. Mr. Vinod Pandey tendered advice as Cabinet Secretary. He merely pointe out that under 'the SPG Act, as it existed then, no protection could be given. He had pointed ouj the correct legal Position, ll was not the job of a Cabinet Secretary to advise the Government that the law must be amended. And how did the Government which found the security given to Shri Rajiv Gandhi comprehensive in 199.2, stoged a somersault in two years?

Rajiv Gandhi

388

MAKHAN LAL FOTEDAR (Uttar Pradesh): Madam, on a point information Madam, αf I do know whether Mr. Jaipal Reddy is reading ft out from the ATR, discussed or decide by the Cabinet. Though I do not want to divulge secret of the Cabinet. anv I must say only to this extent—because T am saying this in the House and I am honour bound and I have taken the oath of secrecythat I as a member of the Government, at that time had reserva-tions about this and I had expressed this in the Cabinet meeting.

SHRI S JAIPAL REDDY: Well, I have nnthin.? fo join issue with Mr. Fntedar. He has clarified his own position. I don't want to join issue with nnybody on this issue because if politicians are made to play things, they can take Up themselves. I am only appealing to the Government, to the House and to everybody concerned that senior officials should not be harassed with retrospective effect for the advice they tendered on record. From now on no official will tende,- advice. Therefore, Madam, it is very important that the Government should review the entire position. The action smacks of vindicriveness.

Madam, our friends keen on referring to the Vermi Commission Report. I have got great regard for Justice Verma. He is one of our outstanding Judges. We

Re. Proceedings against former Cabinet Secretary for wrong

(Shri S. Jaipal Reddy)

discussed the Report in exfenso. We expressed our respective opinions. We are entitled to our opinion. I want to quote one thing from the Verma Commission Report, that is, the comment the Verma Commission made in regard to the slip-up On the part of the Congress men at the Unterniptions).. I am only quoting from the Verma Commission Report, Madam.

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Try to be brief, Mr. Jaipal Reddy. You have taken a long time.

SHRI S. JAIPAL REDDY: This issue is very important. I don't mind my Congress friends rebutting my points, if they want. But I would like to make my points. I am quoting from the verma Commission Report.

"The Congress (I) party-men at the venue land the Congress candidate, Chandrashekhar, exhibited by their behaviour throughout a total lack of awaraness of their obligation to cooperate with the police-force and to facilitate them in their task of providing security to Rajiv Gandhi and their intransigence created im.pedMnents in effective access control necessary for Rajiv Gandhi's security. The Congress (I) partymen did nbt exhibit the kind of discipline ond behaviour, which it was reasonable to expect from them, in the interest of the security bf their party president when the high that to him was known generally to everyone. This Was a lapse of the Congress (I) party, even though by exercise of reasonable foresight and the power available to the police-force, it could have effectively countered the same."

So, I would like to know as to what action was taken against the Congress men, who were found guilty, by the Verma Commission. Let the action be taken aninstt them also. But the Gov-ernment did not. The Government found

it expetidient to take action againstt defenceless retired officers, who served the country for decades with great honesty and commitment. I am only telling the Government that it is not fair. It is not just fair. If you have the courage, proceed against the politicians, who can fight you both in the courts and in the polls. Please, for God's sake spaxe the bureaucrats..

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Shri Gurudas Das Gupta. Not present. Shri M. A. Baby.

SHRI M.-A. BABY (Kerala): Madam,

SHRI H. HANUMANTHAPPA (Karnataka): What you now appeal to the Government is to save the bureaucrats. Is that what you have done in the IPC Report to which you were a party? (Interruptions) ...

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Mr. Hamomanthappa, don't get agitated (Interruptions), ...

SHRI H. HANUMANTHAPPA: I am not agitated. (Interruptions).., I am not agitated. The Member cannot have divergent views. On the one side, he is recommending action against an officer and, on the other side, he is pleading to protect him after his retirement. What is this? (Interruptions)... I don't understand. That is why I want to know... [Interruptions)...

SHRI M.A. BABY (Kerala): Hanumanthappaji, I shall meet your point.

Madam, at the very outset, let me make it abundantly clear that we are discussing an issue, which is very sensitive and emotive. We should maintain a certain level of equanimity and we should display it in this House with all sincerity.

Having stated so, I feel that this is not an issue on which we should try to score political points. There are many issues on which we can score

political points. Madam, at the fag end of Rajivji's life I had an occasion to come closer to him and had an occasion to interact with him. We wanted to politically defeat Rajivji and his party. But as individuals we had a relationship with him. Therefore, we were politically fighting. When a national leader of the stature of Rajivji is killed in a dastardly manner. I don't think that even a single citizen of our country would argue in defence of the murderers or even in defence of those who failed in protecting him. All of us are equally interested in seeing that those who are responsible are brought to b jok and given proper punishment. Here the issue is neither of protecting the bureaucrats nor of protecting the politicians involvet in it. On every matter, whether it is scam or Bofors or the dastardly assassination of Rajivji, what we should be concerned about is that none of those who are actually responsible, whether they are politicians or bureaucrats, should be allowed to escape. I don't say that bureaucrats, if they are responsible for having given an opportunity to compromise the security of an important national leader, should be allowed to escape. That is not the case. This is our position, very firm position. I think nobody would dispute this position. Madam, I had the privilege of participating in the discussion on SPG on the floor of this House. Shri Ghulam Nabi Azad was representing the Government, if mv memory is doing justice to me. At that point of time, we raised this issue because the discussion was regarding giving protection only to the Prime Minister. Many Members in this House, including shri P. Upendra who is neither on this side nor on that side, raised this issue. We asked whether it was correct to bring any legislation only for protecting or taking care of the security of the Prime Minister. At that point of

time, the Cabinet secretary gave advice on the basis of the existing legislation. He said that it was the responsibility of the political leadership to come forward with an amendment, if necessary. Therefore, when the bureaucrats are constrained to work within the limitations of the law of he land, ii is absolutely iresponsi-ble on the part of the politicians in shift the responsibility on them and make them scapegoats. That is what we are worried about, It will send wrong signals. There should be a proper balance, so far as the responsibility is concerned, between the Government run by the politicians and the bureaucrats. With this observation I express my strong resentmen' over the way in which some important bureaucrats after their retirement are sought Io be made scapegoats. if will send wrong signals. It should be prevented.

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Dr. Baru Kaldate, please be brief

SHRI TRIL.OKI NATH CHATUR-VEDI (Uttar Pradesh): Madam, he is speaking on some other issue.

ह. बापू कालदाते (महाराष्ट्र). में:
उपसभाध्यक्ष महोदया, मैं सही माथनों
जो एक सारे देश की गंभीर समस्या है,
लेकिन जो रिपोर्ट मेरे हाथ में है, वह
महाराष्ट्र की हद तक सीमित ...
(ध्यवधान)

DR. BAPU KALDATE: I am sorry. I had requested for a Special Mesn-tion.

श्री दि जिया सिंह (बिहार): छप-सभाध्यक्ष महोदया, इस सदन में बार-बार राजीव गांधी हत्या के सवाल में उनके न्यायिक जांच के बारे में, वर्मा कमीशन की रिपोर्ट के बारे में यह सदन गवाह है कि इस सवाल को हमने और हमारी पार्टी के नेताश्रों ने हमेशा उठाया है। कल भी

Advice on Security

cover to Shri

Rajiv Gandhi

net Secretary for wrong

[श्री ६(वट्स हि]

इस सवाल की सरम प्रकाश भारतीय जी ने उठाया था ग्रौर उससे पहले मैंने इस सदन में इस सवाल को उठाया था। हमारे दो दोस्त जो ग्रभी सदन के सदस्य नहीं हैं-यशबन्त सिन्हा जी और कमल मोरारका जी, इन लोंगों ने सवाल को उठाया था। इस बात के उठानें के पीछे हमारा एक ही मक्सद था कि राजीव गांधी की जब इत्या हुई भी तो गलती से या सही से उस समय सरकार में हम ोग थे और वह सरकार वैसी सरकार थी जो गैस क्नेक्शन ग्रीर टलोफीन के कनेक्शन के लिए भी हकदार नहीं थी। लेकिन फिर भी हम सरकार में थे और सरकार में रहने की वजह से हम उसकी नैतिक जिम्मेदारी आज भी ऋपने उत्पर महसूस करते हैं कि यह जघन्य अपराध ऐसे समय में हुंग्रा जब...(ध्यवधान)...

श्री एस.एस.अहलुबालिया : *

श्री हिम्बद्धय सिंहः महोदया, मैं... (ध्यवद्यान)

ज्यसभाष्यक (श्रीमती कमला सिन्हा) : विग्वजय सिंह जी, आप विषय तक ही सीमित रहें।

केंद्र को दिन्दिस्य सिंह : मैं विषय पर ही या . . . (स्यवधान) मैं माफी चाहता हूं कि मेरी बात सुन लें। पहलवानी करने के और कई मौके काएंगे—कर लेंगे। उपसमाध्यक्ष महोदया, मैं इसलिए इस बात को कह रहा था कि राजीव गांधी की हत्या ऐसे समय में हुई जब हम सरकार में थे। लेकिन बाज जिस बात को जयपाल जी ने उठाया है, मैं उस बात से पूरी तरह से सहमत हूं। यह फैसले राजनीतिक फैसले थे, केविनेट सैकेटरी ने या बाई बी. के चीफ ने कोई काम ऐसा नहीं किया जी इस देश के उसकी जम्मय के तत्कालीन प्रधान मंतियों को उसकी जानकारी नहीं थी।

ग्रफसरों पर उसके लिए तब ग्रारोप लगाना चाहिए या उसके लिए मुकदमा चलान च हिए जब उन्होंने कोई बात या कोई ऐसे काम श्रपने बड़ हु±मरान को नजरप्रदाज कर, किए गए हीं। लेकिन यह जानकारी तो विश्वनस्य प्रताप सिंह जी को भी थी, यह जानकारी चन्द्रकेखर जीको भी थी। अगर यह सरकार सभझती है कि उन सरकारों की बलती है तो मुकदमा विश्वनाथ प्रताप सिंह पर बले, मुकदमा चन्द्रशेखर जी पर चले। यह मिरीह ग्रफसर पर कौन सा सिमनल दे रहे हैं ? जयपाल जी ने ठीक कहा है। आपके आपसी झगड़े हैं। यह कौन सा दिन या जब चार्जशीट हुआ है। वह उस दिन हुम्रा है जिस दिन अर्जुन सिंह जी ने इस्तीफा दिया भीर अर्जन सिंह ने जो यह कह कर इस्तीफा दिया कि राजीव गांधी हत्याकांड की पूरी तरह से आंच नहीं हों रही है। यह अपने आपनी झमड़े हैं, हर पार्टी में अगड़े हैं। जो जहां है वहां झगड़ा हो रहा है। उस झगड़े से निस्टने के अलग तरीके हैं। उस तरीके में ऐसे श्रफसरों को, माफ कीजिएंगा, विनीद संडे का मैं कोई बहुत प्रशंसक नहीं रहा हूं, बल्कि हमारी सरकार ने पहला काम यही किया जिस दिन हम लोग सरकार में झाए, बिनोद पांडे को केबिनेट सैक्रेंटरी के पह से मुक्त कर दिया । नारायणन साहब सब के चहेते कांग्रेस की सरकार के लोगों के थे और हम।रे आई.बी. चीफ थे चन्द्रशेखर की सरकार के समय में। यह ऐसे अफसर थे जिन्होंने इस देश की सेवा 20 साल, 35 साल अपनी निष्ठा से की, ईमानदारी से की। हमारा विरोध हो सकता है विनोद पांडे से, लेकिन उनकी ईमानदारी पर हमको सक नहीं है। इसलिए मैं सरकार से और उदास तीर से कांग्रेस के लोगों से जो लीग सचमुच में राजीव गांधी के हत्यारों का पता लगाना चाहते हैं, मैं उनसे कहुंगा, यह सिर्फ श्रांख मिचीली का खेल हो रहा है, लोगों का ध्यान ग्रलग किया जा रहा हैं । इसलिए ऐसे मफसरों के खिलाफ, चार साल हो गए हैं यह काम किए हुए,

जयपाल जी ने ठीक कहा है कि सरकार

^{*}माननीय सभापति के आदेश से कार्यवाही से निकाला गया ।

चाहिए ।

Advice on Security cover to Shri

Rajiv Gandhi

का नियम है कि चार साल के बाद किसी पर ऐसा मुकदमा नहीं चल सकता है। तो मैं सरकार से मांग करना चाहता हं। आपके माध्यम से मांग करना चाहता है, सदन के माध्यम से मांग करना चाहता है कि राजनीति के खेल राजनीतिज्ञयों के साथ लिंड्ए। मैंने पहले ही कहा कि कीई श्रापत्ति नहीं होगी, लेकिन वे सक्षम हैं श्रपने जवाब देने के लिए, उसके बारे में कहने के लिए। चन्द्रशेखर जी बराबर जैन कमीशन में दो-दो बार गए ग्रपनी बात को रखने के लिए। चाहते हैं कि राजीव गांधी के हत्यारों का पता लगाया जाए कि कौन लोग इसके पीछे थे। इसीलिए मैं जहां एक अरोर जयपाल जी का समर्थन कर रहा हें वह दूसरी श्रोर सरकार से मांग करता हैं कि इ.स. तरह की हरकंत को बन्द करना

for wrong

त्रिलोकी नाथ चतुर्वेदी उपसभाष्ट्रयक्ष महोद्याः यह बहुत दुखद घटना से संबंधित है, जिसकी हम ग्रीर ग्राप भर्त्सना करते हैं स्रोर चाहते हैं कि जो परिस्थितियां थीं, उन पर पूरा प्रकाश पड़े। श्री राजीव गांधी की जो दुखद हत्या हुई, उसमें जो लोग पकड़े गर्म है, उनके ऊपर मुकदमा चलाया जाए ग्रौर जो भी उसका नतीजा हो, उस पर कानून के **ग्रनुसार शीघ्र कार्यवाही की जाये।** भ्रगर उसके पीछे भी कुछ भ्रौर लोग हैं, एक कमीशन बैठा हुआ है। वह जो भी रिपोर्ट देना चाहता है, जब भी दे, उसके **अनुसार कार्रवाई की जाये। में सिक्यो-**रिटी के संबंध में विशेष नहीं कहना चाहता; बहुत कुछ कह दिया गया है, श्रौर सभी सदस्य श्रवगत भी हैं। मैं ग्रपने को सीमित रखना चाहता हूं। केवल जहां तक भ्रधिकारियों के दायित्वों का प्रश्न है। क्योंकि दिग्विजय सिंह जी ने, जयपाल रेड्डी जी ने इसके जितने भी पहलू हैं, स्पष्ट रूप से हमारे ग्रौर ग्रापके सामने रख दिये हैं। वैसे प्रजातन्त्र में यही माना जाता है कि अधिकारी सही राय देंगे श्रौर जितनी भी उनकी क्षमता निष्ठा के ग्रनसार, योग्यता के ग्रनसार वे राय देंगे और उसके बाद जो भी उनको म्रादेश दिया जायेगा, उसका कार्यान्वयन करेंगे । ग्रगर हम इस प्रतिबद्धता जो प्रजातन्त्र की है, उसे जो डेमोकैटिक रिसपान्सिविलिटी का कान्सेप्ट कहते हैं, उससे धगर हम अलग जाते हैं, तो बहुत कठिनाइया पैदा हो जाती हैं ग्रीर खास कर जब कि कुछ समय से हम देख रहे हैं कि भ्रधिकारियों का राजनीतिकरण हो रहा है। विष्टिमाइग्रेशन हो रहा है। उस समयं ग्रगर उच्च ग्रधिकारियों के ऊपर, उच्च ग्रधिकारी का मतलब केवल यही है कि उनके ऊपर दायित्व या भार बहुत ग्रधिक था ग्रौर मैं समझता हू कि जब उन्होंने ग्रपनी पूरी योग्यता स्थापित कर दो थीं, उसके बाद वे उन पदों पर रखे गये। अगर किसी वक्त किसी में कोई कमी या ग्रभाव मालूम हुग्रा, तो उसको हटा भी दिया गया, जैसा कि दिग्विजय सिंह जी ने कहा। प्रश्न इस बात का है कि हम इन नियमों को जो नियम हमने बनाए हैं, भ्राल इण्डिया सर्विसेज से, निय**मन** के लिए ग्रखबार में पहले हम पढ़ा करते थे कि छह ग्रधिकारियों के खिलाफ कार्रवाई हो रही है। श्रव पतालगा है कि केवल चार श्रधिकारियों के खिलाफ श्रभी कार्रवाई शुरू की गई है। दो श्रधिकारी वाकी हैं, क्यों बाकी हैं, मैं नहीं जानता। लेकिन उनके खिलाफ भी कोई कार्रवाई इस प्रकार की जाती है, तो समझता हूं कि बहुत ही ग्रनुचित है ग्रौर प्रनुचित बात होगी ग्रगर कोई कार्रवाई होती है । मैं यह करना चाहता हूं कि म्राल इण्डिया सर्विसेज के ग्रन्तर्गत तीन **प्रधिकारी** उसमें हैं, श्री विनोद पाण्डे जो केबिनेट सेकेंटरी थे, ब्रार.पी.जोशी जो ब्राल इण्डिया ब्राई.पी.एस. के ब्रफसर थे। ब्राई.पी. ग्रौरश्री शिरोमणि शर्मा, जो कुछ समय के लिये उन दुखद परिस्थितियों के समय वे गृह सचिव थे । वाजपेयी साहब भी ग्राई.

Re. Proceedings against former Cahinet Secretary for wrong

Advice on Security cover to Shri Rajiv Gandhi

पी.एस. में थे, लेकिन इसके जो केबिनेट सैकोटेरिएट सर्विस होती है, उसमें वे चले गये थे ग्रीर वे उस वक्त सिक्योंरिटी में थे, लेकिन यह कानून उनके ऊ पर भी, यह नियम उनके ऊपर भी लाग होता है कि अगर कोई घटनाया कोई दायित्व था, उसके संबंध में निर्णय श्रदर होना चाहिए रिष्ट्रोस्पेक्टिव एफेक्ट से ग्रौर यह माना जाए कि यह दुखदपूर्ण घंटना जब हुई, उसके बाद से चार साल गिने जायें, में समझता हूं कि बहुत ही अनुचित होगा। वैसे भी मैं समझाता हूं कि जिस प्रकार का मनोबल ग्रधिकारियों का इस गिरा हुम्रा है, जिस तरह के उनके उत्पर दक्षाव स्ना रहे हैं, स्नगर स्नाप चाहते हैं, कि प्रजातन्त्र मे ग्रधिकारी ग्रपने दायित्वों का ठीक से निर्वाह कर सकें, तो यदि वे गलत काम करते हैं, तो उसके ऊपर तुरन्त उनको सजा देनी चाहिये। बी फर्म, बी फेयर। ग्राप फेयर होंगे, तभी ग्राप फर्म होंगे, लेकिन राजनीतिक पचडे भैं ग्राप प्रधिकारियों को डालना चाहते है। दायित्व श्रौर कुछ ऐसे भी होते है कि जिनका भ्रौर अधिक संबंध राजनीतिज्ञों से रहता है, लेकिन वहां पर भी ग्रधिकारी ग्रपनी सीमाए रखते हैं, लक्षमण रेखा रखते हैं कि नया उसमें पौलिटिकल है और क्या न/न-पलिटिकल है। लेकिन ग्रगर उनको ध्राप ग्रापसी पचडे में डालना चाहते हैं, तो मैं समझता हूं वह गलत होगा । जो आगे आपकी सेवाओं में ग्राने वाले हैं, उनमें भी गलत मानसिकता पैदा होगी स्रीर जो इस समय सर्विसेज में हैं, मैं समझता हूं कि उनके सबके ऊपर यह ग्रन्याय है, न केवल उन कुछ ग्रधिकारियों के प्रति जिनके खिलाफ यह मुकदम। लिया जा रहा है । ग्रगर उस समय कोई घटना है, कस्ट्रक्टिव रिस्पानिसबिलिटी है, उसकी, जो सीधे उस समय उनके पीलिटिक्स मास्टर्स थे, जो प्रधान मंत्री जैसां कि कहा गया गृह मंत्री जोभी रहे हैं, उनके ऊपर ग्राप जिम्मेदारी डाल सकते हैं, लेकिन इन

ग्रधिकारियों के उत्पर जो ये परिस्थितियां हैं, जिनका कि विवरण दिया गया, जब ए.टी.ब्रार. में उनके संबंध में स्पष्ट कर दिया गया था कि ये जो पर्सेपान है कमीशन का, उससे सरकार सहमत नहीं है। लेकिन ग्रब कुछ राजनीतिक कारणों से, जो अखबार में मैं पढ़ता हूं, मैं जानता नहीं कि क्या परिस्थिति है, यदि वहां उनमें कोई राजनीतिक कारण न हो, ऐडिमिनिस्ट्रेटेटव कारणों से भी ग्रगर इस मामले को, ग्रब उठाय। जाता है तो मैं समझता हूं कि यह गलत है ग्रीर उन नियमों को तीड़ा जा रहा है। सरकार के द्वार। ग्रयने नियमो को तोड़ा जा रहा है और मैं भ्रापका ध्यान दिलाना चाहंगा कि स्कैम के मामले में तो हमको कहा गया कि ग्रिधिकारी रिटायर हो गये। ब्रीर उसमें, जे.पी.सी. में **बहु**त से हमारे सदस्य कांग्रेस पार्टी के भी थे। उस समय यह कहा गया था कि वह जो अधि-कारी रिटायर हो गये हैं, इसके खिलाफ कोई कार्यवाही नहीं हो सकती है, और ग्रब यदि निधमों में परिवर्तन करके कुछ **प्रधिकारियों को फंसाना चाहते हैं, क्योंकि** ग्रापकी नाराजगी किसी ग्रीर से हैं, राज-नैतिक स्तर पर है, लेकिन जैसे खिसियानी बिल्ली खम्बा नोंचती है, उसी तरह से मैं समझता हूं कि यहां पर यह कर्मचारी कार्यवाही अधिकारियों के खिलाफ की जा रही है। यह बहुत ही अनुचित है ग्रौर मिनिस्टर रिस्पांसिबिलिटी का जो कांन्सेंप्ट है, वह उसके खिलाफ है, ग्रीर ग्रगर ऐसी बात है, तो वह मामला बहुत पीछे खींचा जा सकता है। जब प्रधान मंत्री श्रोंमती गांधी की हत्या हुई, उस समय के ब्राधिकारियों के उत्पर ब्राप क्या केबीनेट कार्यवाही करेंगे, उस समय ु सेकेटरी ग्रीर दूसरे ग्रधिकारियों के उत्पर क्या कार्यवाही करेंगे?

थी एस-स्थपाल रेड्डी : होम मिनिस्टर के ऊपर.....

Re. Proceedings ngainst former Cabinet Secretary for wrong

श्री विलोकी नाथ चतुर्वेदी : वहीं मैं **ग्रारहाथा । उस समय** केगृह मंत्री, जो हमारे सिख भाइयों पर भ्रत्याचार हुए, उस समय भी वह थे, उनका क्या दायित्व है ? ग्राप उन ग्रधिकारियों के ऊपर, जो कमजोर हैं, जो अपनी बात यहां कह नहीं सकते हैं, उनके दायित्व उपर डालते हैं और फिर भ्राप कहते हैं कि श्रध-कारी हमारी सही सेवा नहीं करते, वह श्रपनी स्पष्ट राय नहीं देते, वह निर्भोकता से ग्रीर निष्पक्षता से बात नहीं करते। म यह तर्क भीर दर्द के साथ कह सकता हुं क्योंकि मैंने भी 35 साल सरकार की सेवा की है। बाद में कास्टीट्यूशनल ग्रधिकारी हो गया और उससे ग्रलंग हो गया, यह दूसरी बात है। लेकिन प्रश्न इस बात काहैं कि क्या ग्राय इस प्रकार से, र जनीतिक क रणों से श्रधिक रियो को दण्डित करने की चेष्टा करेंगे? म्राप ऐसा करते हैं, तो म्राप भ्रपनी स्रोद रहे हैं।

You will be the grave-diggers, the diggers of whatever remains of democracy in this country. Thank you very much, Madam Chairperson.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Thank you for giving me a chance, Madam. There can be no two opinions on the fact that the matter raised by Mr. Jaipal Reddy is a matter of great importance for our polity as a whole—the role of officers in the Government and how the officers who have retired, should be treated with regard to the discharge of their official duties when they were Government.

Madam, I would like to bring another aspect before this House and I would like all my friends on the other side and on this side to... (Interruptions)

SHRI DIGVIJAY SINGH: Some noises about shouting are coming inside.... (Interruptions). What is it?

SHRIMATI JAYANTHI NATARAJAN: Yes. While they check it up, 1 would like to first raise...

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): You have two minutes' time. Kindly be brief.

SHRIMATI JAYANTHI NATARA JAN: Yes, Madam, I will be as brief as the others have been, (Interruptions)

SHRI S. JAIPAL REDDY: But she wants a brief for somebody else.

SHRIMATI JAYANTHI NATARAJAN: It's for my party and for my country.

Madam, the important point that 1 want to bring, particularly for the consideration of my colleagues who spoke before me, is this. They were talking possibly of an ideal situation when we had officers who were perfect. I say this, Madam, objectively, without referring to any particular Government officer, without seeking to cast aspersions on anybody, including those officers who have now been chargesheeted. I don't have any personal knowledge. I am not casting any aspersions on anybody. They were talking about an ideal situation when officers were perfect. when officers served Government, did their duty without any fear or favour and retired. Today, we are in a situation when officers in authority, officers who serve the Government at the top level of bureaucracy, officers who at the level of Cabinet Secretary, officers who serve at the level of Constitutional authority, and thereafter, after demitting office want to join politics, want to join a particular political party, want to conduct Pooja-the same Mr. Vinod Pan de conducted Poojas to keep the V. P. Singh Government in power— and as Mr. Digvijay Singh has said, the first act of his Government was to transfer Mr. . (Interruptions)

402

Advice on Security cover to Shri Rajiv Gandhi

SHRI SOM PAL: Madam, she cannot name a person who is not here--(interruptions)

SHRIMATI JAYANTHI NATARAJAN: They all named him. {Inter-ruptions} They all named him. {In-terruptions}

SHRI SOM PAL: This was applied to me in the morning and obnoxiously... (Interruptions)

SHRI H. HANUMANTHAPPA: Your leader named him. (Interruptions)

SHRIMATI JAYANTHI NAIARA-JAN: Mr. Jaipal Reddy named him. Interruptions) Mr. Jaipal Reddy can name him and I cannot name him!

SHRI H. HANUMANTHAPPA: Madam, it is a charge which is not true.

SHRI SOM PAL (Uttar Pradesh): Madam, it is not fair--(Interruptions)

पूजा की बात कर रही हैं, निराधार बात कर रही हैं। कुछ भी कह रही हैं, यहां सदन में बैठकर। पूजा की बात कर रही हैं, जिन, मतलब के। क्या श्रापके प स सबूत है ? ग्र.प इतनी वरिष्ठ हैं, यह ग्र.पको शोभा नहीं देतः।

SHRIMATI JAYANTHI NATARAJAN: Madam, the officer who has been chargesheeted, the officer in whose favour Mr. Jaipal Reddy has now raised this matter. .

DR. BAPU KALDATE: It was not in favour of anyhody.- -(Interruptions)

SHRI TRILOKI NATH CHATUR-VEDI: This is on actions, not on persons, on principles...(Interrup tions)

SHRI S. JAIPAL REDDY: Madam, I did not speak only with reference to Mr. Vinod Pande, I also spoke with refeience to Mr. M. K. Narayanan who was a trusted lieutenant of Shri Rajiv Gandhi. I made this point when i spoke earlier on the Verma Commission Report. I am speaking on princi-plf-s. Now that she has made an allegation about Mr. Viond Pande, let her go ahead and produce the proof

SHRI SOM PAL: No. We had never been personal. Even in the morning. I did not make a charge. 1 just mentioned about the court verdict wherein some persons had been named and which was published in the paper. 1 never made a charge.

घो सिक्काय सिंह : सामपाल जी, स्बह वे लाग गलत थे और म्रब ग्राप गलत हैं। नाम लिया ही जाएगा।

SHRIMATI JAYANTHI NATARA-J.\N: Madam, because of the seriousness of the matter for once in my life, I never interrupted anybody. I re<luest you, Madam, to kindly permit me. How can I speak with all these interruptions?

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): You have only two minutes' time and you have taken Iialf of your time.

SHRIMATI JAYANTHI NATARAJAN: Madam, it is such an important issue and Mr. Som Pal interrupted me unnecessarily. Madam, the point I was trying to make is this. We are talking about all these arguments, al] these concerns that were expressed by Mr. Jaipal Reddy and my other colleagues, including Mr. Chaturvedi. who spoke just before me, it would have been extremely valid and all of us would have been bound to accept his consideration if we were talking about a situation when Government officials were above all suspicion.

404

Re.proceedings against former Cabinet Secretary for wrong

Madam, today we are in a situation when tire Government officers who serve at the level of Cabinet Secretary, openly say that they want to be the Prime Minister or presitlent ot the land. We talk about a situation when a constitutional authority, like the AG, the CAG refuses to assist the Committee of Parliament which was constituted to go into the Bofors deals and give its report about the Bofors deals and after demitting office join a particular political party.-

SHRI K. R. MALKANI: He has exercised his 'fundamental right.

SHRIMATI JAYANTHI NATARAJAN: I am not seeking your opinion. It is my opinion which I am saying. We are talking about a situation... (.lnterruptions). Madam, therefore, I am only saying that it is perfectly valid and Itgitimate to suspect the grounds and motives on which certain officers might have exercised their duties. Madam, the chargesheet which has been filed agoinst thhese officers said that they did not discharge their duties properly, that in the way they assisted the Cabinet which took the decision, the, y did not convey the correct information to the Cabinet to enable the Cabinet fb take the decision. While they might have conveyed the SPG Act and such things, they did not convey the threat perception against Mr. Rajiv Gandhi to the Cabinet, in order to enable the Cabinet, the then Cabinet, to fully appreciate it. Madam, therefore, in submitting a note like that possibly the then Cabinet Secretary did not convey the correct impression to the Government of that time which led to a wrong decision being taken with disastrous consequences.

The present Government says that there was no threat perception—there had not been a threat perception that sofflebod.y else had said that there had not been a threat Perception, the ATR said-----

SHRI S. JAIPAL REDDY: The security given was adequate.

SHRIMATI JAYANTHI **NATARA** JAN: The security given was adequate, stand corrected. Madam, whatever anybody might have said, whatever ;he Government might have said, what present the Government ever said today the fact remains that Rajiv Gandhi was assassinated and that u.ssessment was wrong and whoever was guilty, whether it was somebody in, Government, somebody in Government then, somebody in Government now, whether it is a poilitician then whether it is a Government officer, whether it was the Congress people whom the Verma Commissioni made observatiovis, Madam, my demand is that action should be taken against everybody. The Government officers are not holy Madam, much has been, said by my friends o-n the other side and this is where I want to lodge my second protest. Madam, day after day, I would not talk of the other days, but, today I feel that it is a matter of serious concern that the Zero Hour will be taken up by issues like this. The reason why I want to raise is this. Madam, I would say with the greatest respect for Shri Jaipalji and to all my colleagues that we are not in a position to judge the import of the Verma Commission's bbservation. We are not ill a position to judge. The House is not in possession of the facts. It is not a question of capacity. The Government is in possession of all the facts. The Government is governing. Tha Government is responsible for governance. If the Government in its wisdom decides that action should be take'n-on the tone hand, Madam. We are trying to do which we should not do, to usurp the function of .gbvernance of the Government and on the otha- hand, my colleagues are trying to convert

Re.proceedings against former Cabinet Secretary for wrong

this House in a court room, I have aeard people saying that the charge-sueet has been given outside the lime-limit and that the charge-sheet can be given in four years-Madam, we are not holding a brief over here lor anybody saying when charge-sheet should be given, when it should not be given. If the charge-sheet has been given wrongly, I am sure those officers are capable enough to go to the court and get it quashed. Madam, as of now, the charge-sheet has been framed. Those officers want information. They cannot be given information until the investigation is completed. It is open to them to take legal recourse as they are advised to take. The judiciary in this country is free and independent, It is not for us to sit over here and attribute any political motives-

Finally, Madam, I am saying that we should not take up these matters during the Zero Hour because we lack the facts. We cannot get up and say that this has been said at one time and somebody else had said this at that time, this charge-sheet has been issued one year later, etc. We are not in possession of the facts. My concern is that anybody who is guilty of lapses in the Rajiv Gandhi assassination should be punished whether it is the Congress people, whether it is the politicians. The Government officers are not above this. My colleagues on the other side are making contradictory submissions. We talked about the IPC, which recommended action against officers who Rave retired. I say that those persons should also be proceeded against if they have done something wrong. It- does not matter that they have retired. You cannot adopt different yardsticks for them and different yardsticks for somebody else because this happens to be the case of assasination of Shri Rajili Gandhi. The law

me land should take its own course-ncy not face people every live year as we face-The Government officers are not above the law. They have to face the law of the land. the law should take its own course-Let us not take briefs of those officers in this House-They are capable of defending themselves-Let the guilty be punished. Madam, something wrong has been done the court wiU take care of those officers. Thank you.

Advice on Sccuniy

cover to Shri

Rajiv Gandhi

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, **PUBLIC** GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA): Madam, I not responding the discusam to sion.(Interruptions) . .Madam, all I want to say is that in the Zero Hour there are six or seven mentions and then there will be the Special Mentions which have admitted. Madam, we all agreed that the Zero Hour would be over by 1.30. I am just pleading with the House that we have the Resolution listed Kashmir in the Supplementary/Business which is being issued- We are having other listed legislative business also. I would recall, Madam, that we have agreed that before lunch time we wiU finish all the other business and take up the regular business after lunch-They have agreed to sit during lunch time, not to have a break, and so, we can finish the regular business- I am sorry to say that Government pending, legislation which is which lime has been allotted by the BAC, and which has been agreed to ,cannot be totally ignored everyday and in the evening-.. (.Interruptions)...

AN HON. MEMBER: The Chairman has given the permission.

SHRIMATI MARGARET ALVA: The Chairman has given permission, I agree. I am saying that this has been going on for one hour. But, as the hon. Member just said, nobody is in a position to give a reply immediately to the various points that have heen

Re. Proceedings against former Cubinet Secretary tor wrong Advice on Security 408 cover to Shri Rajiv Gandhi

raised. I would, therefore, plead that we go on to the other legislative business.

SHRI S. JAJPAL REDDV: she is the Minister for Personnel. She is in full possession. .. (Interruptions),.

SHRIMATI MARGARET ALVA: Mr. Reddy, you are talking every time wi tn 'wrong in'formation. The entire issu;; is being handled by Shri Chidamaua ram Now, the Whole issue has been given to him. Mr. Jaipal Reddy, I take seriou's abjection to your charging everybody with wrong intentions all the time. You are well a ware thai this entire isssie is being handed, by Mr Chidambarani now. The who ie issue has been given to him including the verma Commission.

SHRI S. JAIPAL REDDY: She is the Minister for Personnel and she must be in full possession of facts. She is only trying to skirt .(Interruptions) ...

Madam, the decision has been taken before Mr. Chidambaram took charge. Therefore, you had a role to play in this.

SHRIMATI MARGARET ALVA: I am sorry all answers in Parliament will be given by Mr. Chidambaram, including the Verma Commission, including the Jain Commission, the SIT and others which were with the Home Minister. I cannot give any assurance on his behalf. All I am saying is that everybody's views Have been heard on this issue. And I am sorry, if this is going to be a full-day debate, then we are not going to be able to complete any of the listed business for the day. In this case a Short Duration Discussion could have been thought of. Zero Hour cannot be converted into a full debate and I would plead at this stage, that you please go on to the other listed

mentions and the Special Mentions and help the Government, {Interrup-tions}

"Rajiv Gandhi should be provided some level of protection."

भी सरेश पचौरी (मध्य प्रदेश): मैडम, राजीव जी को हत्या के संबंध में वर्मा कमीशन का गठन 27 मेंई, 1991 को किया गया था, जिसको यह जिम्मेदारी भी सोंपी गयी थी, जो टर्म्स आफ रफरेंस तय किये गये ये कि उनके सिक्योंदिटी सिस्टम में क्या कमियां थीं, धर्ना कमीशन आफ इंक्बायरी इसकी भी जांच कर । 15 जन, 1992 को धर्मा कमीशन ने प्रपती रिपोर्ट प्रस्तुत की और एक्शन रिपोर्ट इस हाऊस में भी 23 दिसम्बर, 1992 को होम भिनिस्टर साहब ने प्रस्तुत की। श्रीरेड्डीने अभी कहा कि दिसम्बर, 1992 को गृह मंत्री का मान्जरवेशन था तो मैं उन्हें याद दिलाना चाहंगा कि 28 अप्रैल, 1993 को जो होम मिनिस्टर ने एक्शन टेकन रिपोर्ट पर स्टेटमेंट दिया था उसको भी वे में कोड करना चाहता हूं, पैरा

Action-Taken Report tabled on 23rd December 1992 is modified."

जिस बात का आपने जिक्र किया था, 23 दिसम्बर, 1992 के स्टेटमेंट का वह मोडीफाइड स्टेटमेंट गृह मंती जी ने 28 अप्रैल, 1993 को दिया था। कृपया उसको आप देख लें। महोदया, 2-12-89 को जब राजीव जी ने सता त्यागी थी, तो 4-12-89 को एक हाई पावर्ड कमेटी की बैठक हुई थी जिसकी अध्यक्षता उस समय के कैबिनेट सेकेटरी श्री शेषन ने की थी और उसका पह आब्जरवेशन था, जिसका वर्मा कमीशन की रिपोर्ट के पेज 238, 239, 240 और 241 में उल्लेख किया गया है। उसमें कहा गया है कि---

410

उसके पैरा 9.15 में बड़ा स्पटर किया गया है ग्रींर यह भी कहा गया है कि अवर कोई चेंजेज किए एस.पी.जी. एक्ट वजह से तो सिक्योंरिटी थेट को ध्यान में रखते हुए किये लिकिन मैं इसके साथ ही वर्मा कमीशन ग्राफ इंक्यायरी का जो ग्राब्जरवेशन है, जो पैरा 9.14 में है, उसको ५ढना चाहता हूं, जिसमें जस्टिम कहा है ---

"Justice Verma noted that the threat to Rajiv Gandhi remained undiminished even on his ceasing to he the Prime Minister."

महोदया, मैं अहिके मध्यम से सरकार कः ध्यान् आकषितः करनः चाहंगा कि 30-1-90 को जो उस समय के कैनिनेट मकेटरी श्री विनोद पाण्डे थे उन्होंने एक मोट सबमिट किया था कि उसमें यह कहा कि राजीव जी के लिए यह जो एउ.पी.जी. का अरेंजवेंट या वह प्योरली टैम्पोरेरी श्रीर एडहाक अरेंजमेंट था। मैं व्याख्या में नहीं जाना चाहता हं, लेकिन यदि पैरा 16.01 स्रोट 16.02 देखा जाए, तो उसमें तीन प्रमख कारण बहार थे। उसमें एक पये के भी खर्च होने का था ग्रीर माननीय रेंड्डी ने भी 14 फरवरी, 1990 को जो प्रेस कान्फ्रेन्स ली थी उसमें यह कहा था --

"On the amount being spent on the security of Mr. Rajiv Gandhi, it was pointed out that Rs. one crore was being spent annually on the security of Rajiv Gandhi."

तो महोदया, ये सारे कारण उसमें बताए गए ये (न्यवधान)

SHRI SOM PAL: He never said that it should not be, he said that it is a fact.

SHRI VAYALAR RAVI (Kerala): You fix the price for Rajiv Gandhi-Es 75 lakhs. You sit clown.

SHRI SOM PAL: Who are you to say. "Sit down." You cannot say any-thiiu: like that for his security.

SHRI VAYALAR RAVI: You sit flown.

SHRI SOM PAL: First you sit down, You cannot interfere. (*Interruptions*)

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Please sit down M*r. Ravi. you also sit down. (Interrup-tions).

SHRI VAYALAR RAVI: You fix the price? Seven:y-five lakhs?

(Interruptions

SHR: SOM "AL: Who are you to say this Sit down.

(Interruptions)

SHRI SURESH PACHOURI: Have you become .Tome his pleader?

'Interruptions

SHRI VAYALAR RAVI: You sit down.
SHRI SOM PAL: You sit down.
(Interruptions)

SHRI VAYALAR R WI: There is a limit, Madam . (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Please sit down Mr. Ravi. Mr. som Pal you also please sit down.

SHRI SOM PAL: He is a senior Member. He is saying sit down*. It is not expected of him.

THE VICE-CHAIRMAN (STTRIMATI KAMALA SINHA): Kindly tale your 'eat. Mr Som Pal.

SHRI SOM PAL: I can also speak in the same language, (*Interruptions*) Please behave vourself.

Re. Proceedings against-former Cabinet Secretary for wrong

411

श्री सुरेश पर्योरी: महोदया, वर्मा कमीशन ग्राफ इन्कवायरी की रिपोर्ट काजो पेज 242 है उसमें सैक्योरिटी विदड़ा करने के जो बताए, उसमें ज्यादा पैसा खर्च होना भी उन्होंने बताया था। लेकिन यदि पैरा 9,16 को हम लोग देखें ..(स्थवधान)

उपसभाध्यक्ष (श्रीमती कमला सिन्हा) : मि . स्रेश पचौरी, काइंडली कभ्ऋषुड ।

श्रीसुरेश पचौरी : बिल्कुल में खत्म कर रहा हूं। पैरा 9.16 में जो अर्भा कमोशन स्रोफ इन्क्वायरी ा स्राब्जर्वे भन है, वह यह है कि,

"Suitable alternative arrangements ere not made and fresh assessment of threat was not taken "

महोदया, इन सब बन्तों को जब हम गौर से देखते हैं तो हम इस नतीजे पर पहुंचते हैं, न केवल तत्कालीन कैबि-नेट सेकेटरी, न केवल उप समय के प्रिंसिपल सेक्रेटरी, न केवल उस समय के सेकेटरी (सैक्योरिस्टी) बल्कि उन समय इस पर जो विनोद पाण्डेय द्वारा प्रस्त्त कैंबिनेट नोटथा जो 30-1-90 कें। प्रस्तत किया गया था उसके लिए जो राजनेता जिम्मेदार है, मैं चाहुंगा कि उनके खिलाफ भी ऐक्शन हो । हम केवल सीमित उस समय के ग्राफिसरों पर नहीं रहना चक्राहते हैं । वर्गाकमीशन की फाई-डिंग्ज के क्राबार पर ग्रुप ग्राफ मिनिस्टर्ज की जो मीटिंग हुई उसके निर्णय के आधार खिलाफ पर उन ऋाफिसरों के क (र्यवाही की जाए जो वर्मा कमीशत की फाईडिंग्ज के आधार पर गिल्टी करार किए गए, बल्कि उन राजनेताओं के खिलाफ भी कार्यवाही किया जाना बहुत ग्रायस्यक है जिन्होंने एस.पी.जी. विद्डाल का निर्णय लिया बल्कि उन राजनेतात्रों के खिलाफ भी कार्यवाही किया जाना बहत आवश्यक हैं। महोदया, में अपनी बात केवल एक कागज़ के साथ समाप्त करना चाहुंगा जो बहुत सेंसेटिव है । उस समय श्री विनोद पाण्डेय जब कैबिनेट सेक्रेटरी हुए, उससे पहले रूरल डिवेलपमेंट सेकेटरी

थे जब राजीव जी ने सत्ता त्यागी वह उस समय के एक मंत्री के पास गए तो उन्होंने उनको कुछ बातें कहीं ग्रौर उन्होंने उस मंत्री ने उसी समय राजीव जी को लिखकर एक नोट दिया यह उन्हीं की राइटिंग में है अगर आप इजाजत दें तो मैं टेबल पर रख सकता हं, उन्होंने कहा:

cover to Shri

Rajiv Gandhi

"Shri Vinod Pande stated the following: (1) the Janata Dal Government would arrest Mr. Rajiv Gandhi (2) Adequate security will not be provided to Rajiv Gandhi."

महोदया, यह उस समय के जो मंत्री, राजीव जी की कैबिनेट में थे उनसे जब मिलने विनोद पाण्डेय गए ग्रापने पूराने मंत्री की हैसियत से जब वह रूरल डिवेंलपमेंट मिनिस्टर थे तो उन्होंने यह बातें उनसे कहीं और उसी समय राजीव जी को उन्होंने यह लिख कर दिया। यह उनको खुद को राइटिंग में है।... (व्यवधान)

श्रीके० आए० मलकानी: उन्होंने सेकेटरी का नाम लिया है तो मिनिस्टर काभी नाम बताएं ?

श्रो सुरेश पचौरी : ठीक है। महोदया जिम दिन जैन कमीशन भाफ इन्क्वायरी के सामने प्रभी के कांग्रेस ग्रध्यक्ष के राज-नैतिक मलाहकार जितेन्द्र प्रसाद जी जब पेश हुए थे उनके सामने यह कागज प्रस्तुत किया गया था, क्या वह यह राइटिंग पहचान सकते हैं कि यह किसने लिख कर दिया है तो उन्होंने कहा कि मैं राइटिंग महीं जानता हूं। लेकिन श्रगर यह माननीय सदस्य चाह रहेहैं, में चाहूंगा कि यह पूरी राइटिंग की आंचे कर ली जाए, अभी के जो ए० आई० सी० सी० के जनरल सेकेटरी हैं और उस समय के जो रूरल डिवेलपमेंट मिनिस्टर थे की जनार्दन पुजारी, यह उनकी शाइटिंग है उन्होंने उस समय लिखकर दिया था। शायद श्री फोतेदार जी यहां मौजूद हैं, मैं नहीं जानता कि उनके नोटिस में यह लाया गया

Re. Proceedings against former Cabinet Secretary for wrong

हैं या नहीं । श्रभर लाया गया है तो अपना रिएक्शन भी देसकते हैं।

महोदया, यह सारी बातें दर्शाती हैं कि उस समय कैबिनेट सेन्नेटरी विनोद पाण्डेय के मन में राजीव जी के प्रति घणाभाव था और उससे प्रेरित होकर ग्रौर उस समय के राजनेताग्रों को प्रभा-वित करते के लिए उनको मोहित करने के लिए उन्होंने इस प्रकार का निर्णय **ईच्या ग्रौर देवभाव की प्रेरमा से** लिया। इसलिए जब इस सदन में वर्मा कर्माणह भ्राफ इन्क्यायरी की रिपोर्ट हुई थी मारे अदन के सारी पाटियों के सदस्त्रों ने जब यह मांग की थी ि जिन्हें गिल्टी करार किया गया उनके खिलाफ कार्यवाही होनी चाहिए, तो आज ऐसी क्या परिस्थितियां हो गई हैं कि इसी सदन के कुछ सदस्य उन चंद चाटकार ग्राफिसरीं की जिन्होंने उस समय काफी भारती का धायलेट और सारे कल्ज बलाए ताक रखादिया जब उनके जिलाफ चार्जशीट प्रस्तृत हो इही है तो उनके पेट में दर्द हो रहा है और वह उनकी पैरवी कर धहे हैं ?

महोदया, मैं चाहंगा राजीव जी की हत्या का मामला इस देश पे लिए। बहर सेंसेटिक था, राजीव जी इस देश के ही नहीं पुरे विश्व के नेता थे, जो उनकी हत्या के लिए जिम्मेदार थे ...। जो वर्मा कमीशन ग्राफ इंक्लायरीज की फाइंडिंग्स थीं, रिक-मंडेशंस थीं, उत्के आधार पर जब कार्य-वाही की बात होती है तो इस सारे सदन को राजनीति से ऊपः उठकर एकमत होकर. भाग करनी चाहिए कि उस वर्मा कमीशन की रि**कमंडेशन** के आधार पर न केवल अप्राफिसर्स के खिलाफ कार्यवाही हो बल्कि उन राजनेताओं के खिलाफ भी कार्यवाही होनी चाहिए जिन्होंने कि, विनोद पाण्डे ने जब 30-1-90 को कैंविनेट नोट प्रस्तुत किया, उस समय यह निर्णय लिया। इसलिए महोदथा, मैं चाहंगा...

उपसमाध्यक्ष (श्रीमती कमला सिन्हा) : मि० पचौरी अब समाप्त कीजिए ।

श्री सुरेश पचौरी: कि इसका राजनीति-करण न किया जाए बल्कि एकमत से सारे लोग इस बात की मांग करें कि ऐसे श्रफसरों के खिलाफ भ्रौर ऐसे राजनेताभ्रों के खिलाफ ग्रविलंब कार्यवाही करनी चाहिए। महोदया, इसमें किसी प्रकार की देरी नहीं होनी चाहिए। महोदया, जैसाकि माननीय सदस्या ने कहा कि कानुस सबके लिए लागु होना चाहिए चाहे कोई अफसर हो, चाहे कोई राज-नेताहो याचाहेकोई पुंजीपति हो ...

जनतभाध्यक्ष (श्रोमतो कमला सिन्हा): पर्वारी जी, अब ग्राप्त बैठे, ग्रंपना ग्रासन सहण वारें।

श्रीसुरेश पचौरी : इस देश के जो नामरिक हैं, उन पर इस देश के कानून लाग् समान रूप से होने चाहिए और उनके खिल(प: कार्यकाही होनं। च।हिए । धन्यवाद।

उपसमाध्यकः (श्रीमती कमला सिन्हा) : श्री चत्रानन मिश्र ।

श्री इक्षरानन भिश्र (विहार) : उप-सभाष्यक्ष महोदया, जो सवाल माननीय सदस्य श्री जनपाल रेड्डो साहब ने उठाया है, मैं उत्ताः समर्थन में बोलना चाहता हूं ।

SHRI MAKHAN LAL FOTEDAR: Madam, you have not given any decision on the note purported to have been written by Mr. JanafShan Poojari, which Mr. Suresh Pachouri is authenticating. Can it 'be placed on the Table of the House?

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): No.

SHRI MAKHAN LAL FOTEDAR: why not?

श्री सुरेग पन्होरी : यह श्रापकी नालेज में उस समय ग्राया था कि नहीं?

SHRI MAKHAN LAL FOTEDAR: Madam, you have not given any decision on the note purported to have been written by Mr. Janardhan Poojari. which Mr. Suresh Pachouri is authenticating. Can it be placed on the Table of the House?

Re. Proceedings against former Cabinet Secretary jor wrong Advice on Security- 416 cover to Shri Rajiv Gandhi

THE VICE-CHAIRMAN (SHRI-MATI KAMLA SINHA): No.

SHRI MAKHAN LAL FOTEDAR: Why not?

श्री सुरेश पंचीयीः यह ग्रापकी नालेज में उस समयग्राया था कि नहीं?

SHRI MAKHAN LAL FOTEDAR: If Mr. Janardhan Poojafi denies it, let it not be done, but, if he jidmits that it was in his hand, I think, it should be placed on the Table of the House

श्री मुरशा**पचौरी**ः यह आपकी नोंलेज में आंधाधा कि नहीं

SHRI MAKHAN LAL FOTEDAR: This wiU unravel the truth.

श्री चतुरानन मिश्र ः मैडम, चृकि वक्त बहुत कम है, इसलिये संक्षेत में कहना चाहता हूं कि हमारे लिहाज से राजीव जी की जो स्थिति थी, वह सभी भूतपूर्व प्रधान मंत्री वाली नहीं थी । उनकी मां भी प्रधान मंत्री थीं श्रोर उनकी हत्या कर दी गयी थी। इस बात की उस वक्त जो लोग र/ज कर रहे थे. उन्होंने देखा नहीं और इनलेए एस.पी. जी. कवर उनको सभी की तरह नहीं मिलना चाहिए, यह बात नहीं होनी चाहिए थी। यह पालिटिक्स मिस्टेक है, जिसे स्वीकार करना चाहिए। सभी दिग्विजय जी ने कहा भी हैं क्योर हम ने पेपर में भी पढ़। है कि चन्द्र शेखर जी ने "मोरल रिस्पासिबिलिटी" स्वीकार की हैं। तो यह एक राजनीतिक मिस्टेक है श्रीर सभी को इसे स्वीकार करना चाहिए ग्रीर इस पर पार्टी दृष्टिकं।ण से विचार नहीं करना चाहिये । पहली बात तो मैं यही कहगा। दूसरी वात, मुझे लग रहा है कि ग्रभी यह जो सवाल उठाया कि किसी भ्राफिसर पर कार्यवाही है, तो श्राप लोग क्यों इस बात को उठाते हैं? हम इसलिये उठाते हैं, क्योंकि अगर ग्रापने पहले कार्यवाही कर ली होती, तो किसी ने ग्रापको रोका तो नहीं था? श्रभी ग्राप 4-5 वर्ष से राज कर रहे हैं, ग्रीर ग्रब यह ग्रन्तिम वर्ष में भापकी पार्टी में जो फुट फटम

तभी तो आप उस को ला रहे हैं? तो संदेह प्रकट होगा ही । आप अगर पहले लाते तो क्या कोई रोक रहा था? हम तो आप के साथ थे ही।

मैडम, में किसी आफिसर की ब्रीफिंग के लिए नहीं खड़ा हुआ हूं और न हम ने कभी राजपाट चलाया हैं। इसलिये हम ने फाइल भी नहीं देखी कि किस ने क्या लिखा है, नहीं लिखा है। वह कागज पत्र आप लोगों का है और आप हो उसे जानिए। जो अपराधी हों, उसे सजा मिलनी चाहिये।

मैंडम, हमको एक बात की शका है, जिसे कि मैं प्रकट करना चाहता हं श्रीरयह हमने राजीब जी की हत्या के बनन भी प्रकट की थी । हमको एक फारेन पावर पर क्षक है क्योंकि उस अका राजीव जी ईराक के मामले में जो अमेरिका कार्य-वाही कर रहा था उसके खिलाफ कहा था ग्रौर श्रकेले जाकर वहां मीटिंग अटेंड की थी, लेकिन दूसरे राजनीतिज्ञों के दिमाग में यह बात नहीं बाई। दूसरे जब अभेरिका को सुविधा दी गयी कि वह यहां पर **प्र**पने जहाज की रिफ्युलिंग कर सकेतो उसका भी उन्होंने विरोध किया था। श्रीलंका में भो फौज राजीव जी नेही भेजी थी इन्लिए हनको ऐना लगरहा है कि यह कोई बहुत हो होशियार ग्रादमी सारे केस को डाउँबँट कर रहा हैं दूसरी तरक ताकि उस विदेशी पावर की बात नहीं ग्राए । ग्राप लोग संतुष्ट हो जाए ग्रौर किसी को पकड़ कर रखा दें यह यलग बात हैं। मैडम, हम लोग जानते हैं और ब्राप भी जानती होंगी कि हम लोग जब किसी दरोगा को लिख भेजते हैं कि सख्ती करो, तो वा किसी को भी पकड़ लेते हैं, जहां 4 ब्रादमी क्लड़ने चाहिए तो वहां 40 श्रादमी को पकड़कर जेल में रख देते हैं। भ्रौर हा लोगों को दिखला देता हैं कि देखिए, 40 नोटोरियस म्रादमी को पकड कर हमने देदिया। ग्राप वही कर रहे हैं, 40 नहीं, 4 से शुरू किया है ब्रापने । ग्राप किसी को पकड़ कर, लाकर हम लोगों को बतादेता चाहते हैं कि हमने ग्रच्छी कार्यवाही की हैं। अरे असली ब्रादमी को पकडिए और उपको

लाकर सजा वीजिए। हम निविवाद रूप से कहेंगे कि धगर स्नाप ऐसा करेंगे तो हम पुरा पुरा श्रापका समर्थन करेंगे क्योंकि राजीव जी का मामला आपकी पार्टी का मामला नहीं है, पूरे भारत का मानला है बल्कि अपर कहें तो एक नैसिकता का, विश्व की मैतिकता का सवाल रहा था, इस तरह की जो हत्या हुई थी । इसीलिए हम फारेन पात्रर के बारे में ग्रापसे रिक्वेस्ट करेंगे कि ग्राप इस डायवर्सन में मत जाइए, ग्रसली बात पर ग्राइए । यह हमारा श्रापंस निवेदन है। यह गलती श्राप मत कीजिए।

मैडम, ग्रपनी पार्टी में तो यह लड़ ही रहे थे, प्रव ग्राफीतसंसे लड़ना शुरू किया हैं। यह एक नया काम श्रापने ग्रस्तियार कर लिया हैं । ग्रनएंग्लायमेंट में प्रापको पता नहीं कि क्या क्या करें। यहां इस देश में बहत काम हैं करने के, वह कीजिए । ब्राई.ए.एस. एसोसियेशन की तरफ से हमने देखा है कि उन्होंने विरोध किया हैं। क्या भ्रब यही काम बचा हैं कि जहां जिसको चाहा पकड़ा। कार्य निष्पक्ष ढंग स होने दीजिए । श्राप क्यों छोटे-छोटे काभों में फंसे हुए हैं ? ग्रब ग्रापका बहुत दिन गिना जा रहा है कि ग्राप कब तक हैं, कब तक नहीं रहेंगे। (रुयवधान) 🗸

श्रीमुन्दर सिंह मंडारी: हुत थोड़े दिन हैं।

श्री चत्रातन मिश्रः हा, बहुत लिमि-टेड टाइम हैं । (ब्यवधान)...

श्री जगदीश प्रसाद माथुर : डाइंग डिक्लरेशन देंगे । , . , (ब्यवधान) . . .

श्री चरुरानन मिश्रः गवर्नमेंट को डाइंग डिक्लरेशन देने देगी जनता या नहीं, वह हमको नहीं माल्म । उसके लामें ऐसा नहीं हैं । ग्राप एक पुलिस ग्राफिसर का रोल ग्रदा कर रहे हैं। जनता किसी

को डाइंग डिक्लेरेशन नहीं देने देगी, न ग्रापको ग्रौर न हमको देने देगी । वह अपना फैसला अपने तक रखेशी ।

Advice on Security

cover to Shri Rajiv Gandhi

मेरा निवेदन हैं कि इन छोडी-छोटो वातों से रूलिंग पार्टी परहेज करे ग्रौर कुछ ऐसा काम करे, जिससे देश को, राष्ट्र को अपने साथ ले जा सके । ब्राप सब काम कीजिए, लेकिन इस चीज को कम से कम पार्टीबाजी के तरीके श्रीर छोटे तरीके से मत लीजिए क्योंकि इससे बहुत दर्द होगा हम लोगों को, अगर श्राप ऐसा करेंगे। ऐसा कहते हुए हमारा यह कतई मतलब नहीं हैं कि जो जिम्मेदार हो उसको आप सजा न दें। काम कीजिए, लेकिन निष्पक्ष द्वा से कीजिए । मुझे यही कहना हैं ।

श्री सोमगल : उपसभावति महोदया, में सिर्फ एक मिनट लुंगा, बहुत संक्षेप में कहंगा । म एक तो सरकार से यह श्राग्रह करना चाहता हूं कि जिन ग्रधि-कारियों के खिलाफ कार्यंवाही कर रहे हैं, यदि वह दोषी हैं तो क्षेत्रफ कार्यवाही करें. लेकिन जो कागजात, जो दस्तावेज, जो नोटिम्स फाइलों पर है, प्राकृतिक न्याय की यह मांग हैं कि उन्ह उन्हें देखने का श्रवसर दिया जाए । भुझे जानकारी मिली हैं कि उन्हें उन फाइलों तक को देखने की दुजाजत नहीं दी गई । एक तो यह कि उनके साथ अन्याय नहीं होना चाहिए । दूसरा, यह बात बार-बार कही जाती हैं कि एस.पी.जी. कवर हटाने के कारण यह दुर्बटना हुई। एस. पी.जी. का ऐक्ट कांग्रेस की सरकार ने बनाया था, जिसमें पूर्व प्रधानमंत्रियों के कवरेज का कोई प्रावधान नहीं था । जयब पाल रेड्डी साहव ने भीर ग्रन्य सदस्यों ने इस बारे में कहा भी है और उसके बाद चन्द्रशेक्षर जी की जब सरकार श्राई तब भी उस एक्ट को नहीं बदला गया, संशोधन नहीं किया गया । यह भी प्रमाम हैं कि उसके उपरांत जब तक संशोधन नहीं कर दिया गया तब तक पूर्व प्रधानमंत्रियों और माननीय राजीव जी के परिवार को वह सिक्योरिटी कवर नहीं दिया गया इसिलिए यदि वह कवरेज हटाया था तो वह प्रविधानिक बात नहीं थी, वह गैधानिक बात थी। तीसरी एक रिकार्ड की बात यह है कि एस०पी०जी० का जो उस समय दस्ता था, जो श्रधिकारी थे, जो प्रधानमंत्री की सुरक्षा के लिए जिम्मेदार थे, उनमें से एक दस्ता कुछ महीनों के लिए राजीव जी को दिया गया था। एक स्टेज पर आकर उन. अधिकारियों ने यह बात कही, क्योंकि एस.पी.जी. ऐक्ट में यह प्रावधान नहीं था कि एस.पी.जी. का कबरेज प्रधानमंत्री के ग्रतिरिक्त किसी श्रौर को दिया जाए, तो कहा कि यदि कोई घटना हो गई तो हमारे ऐक्सन के लिए कौन होगा, यह हवें शंका है। उस समय यह नोट दिया गया था कि उनके लिए वैकल्पिक व्यवस्था की जाए, जो पूर्व थी घौर जिसके जबपाल जी ने श्रीर श्रन्य माननीय सदस्यों ने दे दिए हैं । मैं इतनी बात कहना चाहुता हुं । धन्यवाद ।

श्री एत. एत. महलुवालिया (बिहार): उपसभाष्ट्रयक्ष महोदया, यह मुदा बार-बार उस सदन में उठ रहा है, तब से उठ रहा है जब से श्री राजीय गांधी जी की नृशंस हत्या हुई और जितनी वा यह मुद्दा उठा है, उतनी बार रिक्तता की तरफ जा रहा है। भ्रमी इस सदन के सामने भगर श्रद्धांजलि देते वन्त, जब इस सदन में श्रद्धांजलि दी गई थी राजीव गांधी भी की, के वक्तव्य सामने रखे जाएं तो में नहीं समझता कि किसी उपसंभाष्ट्यक (श्री सुरेश पंचीरो) पीठासीन ह ए भी सदस्य ने राजीव गांधी के हता रीं को या राजीव गांबी को हत्या के षडयत्र -कारियों की सजा देने की मांग न की हो। सबने अपने श्रदा-समन चढ़ाते हुए अपनी बात रखी थी और मांग की थी कि कोई न कोई कार्रवाई करके, किसी न किसी कमीशन के माध्यम से जांच करके पता सगाना चाहिए कि किसने षडयंत्र रचा भीर किसने हत्या की भीर उसे कड़ी से कड़ी सबा देनी चाहिए ताकि श्राने वाले दिनों में हमें अपना कोई राष्ट्रनेता इस तरह से न खोना पड़े। पर अब वर्मा कमीशन की रिपोर्ट के बाद कार्रवाई

शुरू हुई है, तब यह सदन बंट गया है और इस पर बंट गा है कि किसको चार्जशीट करना चाहिए, किसको नहीं करना च हिए । मेरे पूर्ववक्ता श्री सुरेश पचौरी ने बड़े विस्तार से वर्मा कमीशन की रिकमेंडेशन्स रखी है, मैं सिर्फ एक रिकमेंडेशन की लाइन को उद्धत करना चाहता हु। वर्मी कमीशन ने कहाँ है कि :--

"तत्कालीन सरकार ने एस.पी.जी. सिक्यरिटी विदड़ा करने से पहले थेट परलेप्शन को मददेनज्ञर नहीं रखा था उसको मददेनज्ञर रखकर उसका ग्रल्टर-नेटिव सिक्युरिटी ग्रारेंजमेंट नहीं किया"

मैं सोमपाल जी से कहनः चाहतः हं कि कोई भी कांग्रेस कार्यकर्ता या कांग्रेस का सदस्य यह मांग नहीं कर रहा था कि उनको एस.पी.जो. को सिन्युरिटी देनो हमने भी उस वक्त यहीं मांग की थी कि उनके धोट परसेप्शन की असैस करके उन्हें ग्रह्टरनेटिव सिक्परिटी ग्ररेंजमट देता चाहिए क्ष्योंकि हम जानते हैं कि एस.पी.जी. एक्ट के अनुसार एत.पी.जी. फारमर प्राइम मिनिस्टर को नहीं दिया जा सकता था। एस, **भी.जी. कवर की मांग हमने नहीं की** थो, हमने ग्रस्टरनेटिव सिक्यरिटी ग्ररेंजमट को बात की थी। राजीव जी की दृश्मनी म्रगर तमिज उग्रवःदियों के साथ थी तो उनका कोई व्यक्तिगत, ग्रपना कोई खेत-खलिहान का झगड़ा नहीं था, देश की एकता और श्रखंडतः क झगड़ाया । बाहर की विदेशी ताकतों को श्रीलंका में ग्राने से रोकने के लिए एक पहल की गई थी, वह झगड़ाया और उसी के कारण उनको अपनी जान देनी पड़ी और आज जो वर्माकमीशन ने अपना एक निर्णय दिया है, मैं चतुरानन मिश्राजी से पूरी तरह से सहमत हु कि वह एक पालिटिकल मिस्टेक थी। दिग्विजय सिंह जी ने भी कहा, मैं सहमत हूं मैं दोनों ब तों से क्यौर मैं मांग करता हू कि वह सरकारी अफसर दोषी हैं जिसने राजनेता को पःलिटिशयन को गलत इन्फारमेशन दी । ग्रगर श्रोट परसैप्शन ग्रमीस किया हो ग्रौर गलत इन्फारमेशन दी हो

Advice on Security

cover to Shri

Rajiv Gandhi

Re. Proceedings against former Cabinet Secretary jor wrong

डेलिब्रेट ली गलत इन्फारमेशन दी हो उसको सजा देनी चःहिए श्रौर उसके बःद उस राष्ट्रनेता ग्रंथीत विश्वनाथ प्रताप सिंह पर भी कानुनी कार्रवाई होनी चाहिए, उन पर भी मकदमा चलनः च हिए, जिल्होंने इस चीज को मददेनजर रखा क्योंकि वह बहुत ग्रन्छी तरह से जानते थे, वह राजीव गांधी की कविनेट में फाइनैंस मिनिस्टर रह चुके थे, डिफेंस मिनिस्टर भी रह चुके थे, वह ग्रच्छी तरह से जानते थे कि कितन। धोट राजीव गांधी जी को है भीर उसके बावजूद उन्होंने सिक्यरिटी विदड़ा करने से पहले श्रोट परसैप्शन के बारे में कुछ पूछा नहीं। वह जानते थे कि मैं प्रधान मंत्री जरूर हुं किन्तु राजीव गांधी की जान को खतरा मुझसे हजार गुना ज्यादा है और यह जनने के बावजूद भी उन्होंने 30-01-90 को सिक्षुरिटी विदशु की स्रोर इन चीजों को मद्देन जर नहीं रखा।

तो उपसभाध्यक्ष जी मेरी मांग यह है कि जिन अफसरों ने गुमराह किया उस तत्कालीन सरकार को, उन पर कार्रवाई होती चाहिए, कडी से कडी कार्रवाई होनी चःहिए और विश्वनःथ प्रताप सिंह के खिलाफ कानुनी कार्रवाई होनी चाहिए।

of accountability. We talk are accountable to the public. Every five years "Under: we are put to a test. Rightly or wrongly, article 311 has given certa'in protectioA to the officers. But they are also governed by the conduct rules. If there are some omissions and commissions in their acts

and if they lead to certain damages, they, have to be pulled up. Day in and day out, we discuss railway accidents in this House. For omissions and commissions of officers we punish them, we dismiss them, But what action have you taken? We are ques-lioning them for their commissions and omissions also. If the same thing can be allied elsewhere, why should it not be allied here? Why should we object, whoever may be the officer? Even Mr. Jaipal Reddy read put a portion from the Verma report. Commission's The Commission-itself says, "When the high threat to him (Shri Rajiv Gandhi) was known generally to everyone, how can a Cabinet Secretary level officer did not know this?". When the Verma Commission observes that the high threat to Shri Rajiv Gandhi was known to everyone, it means the entire public of this country, the people of this country, knew that there was a threat to Mr. Rajiv Gandhi. How could a high officer lose sight of that? This is the moot question. I agree with Mr. Som Palji that it was not unlaw-ful or illegal to mention only that. But you are also expected to use your intelligence. When everyone knew, that there was a threat to the life o'f Shri Rajiv Gandhi, when they were withdrawing the SPG cover, at the level of Cabinet Secretary, .who had to advise the Prime Minister of this country to run the administration of this country, he should have thought beyond that. He should not have stopped only by saying that the SPG Act did not cover the former Prime Minister. Yes, to that extent, he was

right. But when the whole country knew that SHRI H. HANUMANTHAPPA; Mr. , there was a security threat he, must have been Vice-Chairman, Sir, much has been said on resoinsible enought to think beyond that. He this issue. But I want to conjSne myself to the should have hought "Yes I am withdrawing of this. But what should be there?". If the law accountability in every walk of public life. We does not provide for it, you could have said it,

Re. Proceedings against former Cabinet Secretary for wrong

the fisting law, there is no provision to cohtinute the SPG." But you have made an omission. That is your omission. To tilat extent, it is your omission. You had brought the notice of the Prime Minister of the day that that law provided only up to that. Fof a former Prime Minister, it did not provide. Agreed. But you should have thought beyond that. When you were withdrawing, you should have thought, "What is the situation? Who is Rajiv Gandhi? What will be the consequences?". The Verma Commission itself says that at that time every citizen in this country knew that there was a security threat to him. Here, the responsibility of the officer coticerned comes in, the accountability of the offcer concerned comes in. Let us not go individuals. Much has been said about this accountability with reference to what the IPC has said in regard to Bofors, etc. I do not want to repeat them. But I appeal to Hottse. Tile time has come when not only the politicians and the political parties are to be made accoxmtable in this country, but their advisers also. The time has come for us to review the protection given to these people. Now what happens is, a small man will be caught hold of and he wiU be punished. Every day, for railway accidents, we demand the resignation of Shri JaflEer Sbarief. That may not happen, but certainly, a guard or a pointsman will be dismissed. The men in high posts commit mistakes and escape. And punishments go to the class IV fellow who takes files in and brings them out. This attitude has to change. As Mrs. Jayan-thi said rightly, officers also should be objective? In their duty, whatever Government comes, independent of that. We ourselves have created this situation. something ordered If today, is tomorrow, Som Palji will stand up here say, "The Secretary advised, but

the Minister has overruled". We object to that also. That means, the responsibility lies more with the Secretary. H a politician or a Minister overrules the advice of the Secretary, and if the Parliament objects to it,... {Interruptions}... Just a minute. I am not justifying him. I am only quoting him... (Interruptions)... I will remind you, if you want. I do not want to go into that matter. It is the habit of a politician—it may be Som Pal, it may be Hanumanthappa or anybody else-when it suits him, he says, when the Secretary has given this advice, the Minister, for showing a favour or nepotism, he has overruled it and passed orders .- .

SHRI SOM PAL: We are in the process of learning the order.

SHRI. H. HANUMANTHAPPA: Correct. When we object to the politician overruling the advice of the Secretary, the Secretary, who advises him, has more responsibility in doing this. This is where I am pertinent. Let us not go by who was there, and what was the time-An officer can commit something frame. and escape after four years! What is happening today is almost, all retired officers are getting positions elsewhere. They become advisors, they become liasion officers elsewhere and they use that influence on the administration. They exert influence on the administration and their subordinates are still working in those offices. Their influence con-timies. If an officer commits a blunder, he can escape after four years, because his juniors are still work-ingi there and if. he asks those persons to hush up the files for four years, he goes scot-free. So, I appeal to the House to look into these and the lacunae, and the time has come to review the whole thing. The guilty, whoeverhe may be-whether he is politician or he is a bureaucrat or somebody else; we are not protecting the politiciansshould be booked. Thank you.

कहा है ---

भी बोबिन्दराम मिरी (मध्य प्रदेश): उपसभाध्यक्ष महोदय, श्री जयपाल रेड्डी जो तथ्य प्रकाश में लाए हैं और को मांग उन्होंने की है, उससे मैं प्रपने को सम्बद्ध करते हुए इतना कहना चाहता है कि वर्तमान सरकार ने वर्मा कमीक्षन की जो रिकमन्द्रेबन्स हैं, पिक एंड चुज का मेंबड न भगता करके ऐंड ए होले उनको लें भौर जिनके ऊपर जिम्मेदारी डाली गई है, उन पर भी नार्रवाई हो "मीठा-मीठा मेरा ग्रीर कड़बा-कड़बा तेरा" ऐसा सिद्धांत नहीं होना बाहिए । ज्वाइंट रिस्पान्सिबिलिटी होती है इसलिए अधि-

कारियों की बाड़ में प्रपती कमज़ोरी छिपाने

का बहाना दर्तमान सरकार न हुँदे भौर इसलिए में कहना चाहता हूं, किसी ने

Re. hike in Prices

''उन्हीं का शहर, वहीं मुद्दई, वहीं मुनसिफ, में जानतो हूं कुसूर मेरा ही निकक्षेगा" इसलिए में मांग करता हूं कि जयपाल रेड्डी जी ने एक महत्वपूर्ण मुद्दा उटाया है, मैं श्रपने मापको उससे सम्बद्ध करते हुए मांग करता हूं कि ग्रक्षिकारियों को ऐस्केप भोट बनाकर को कार्रवाई की जा रही है, वह अनुचित है। उनके खिलाफ कार्रबाई बंद की जानी चाहिए। यह मैलाफाइकि इंटेंसन से किया जा रहा है भापसी सगड़े को उजागर करने के लिए। धन्यवाद ।

VICE-CHAIRMAN SURESH PAOIOURI): This matter is over. Now I adjourn., (Interruptions).,

SHRIMATI JAYANTHI NATARAJAN: Sir, what about the statement of Mr. P. Chidambaram) which he was supposed to give to the House? Sir, please direct the Government to give that state. ment by tomorrow.. (Interruptions)...

भी सुन्दर सिंह संडारी : वे दीरो भावर कव लिए जाएंगे ?

SHRI S. JAIPAL REDDY: Sir, let there be lunch hour.

THE VICE-CHAIRMAN (SHRT SURESH PACHOURI): I adjourn the House for lunch till 2.40 P.M.

The House than adjourned for lunch at thirty-niM minutes past one of the clock.

to ferilizers

The House reasscmWed after lunch at forty -four minutes past two of the clock,

The Vice-Chairman (Shri Paelioiiri) in the Chair.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now we Will continue with the Zero Hour submmions. Shri Janardan Yadav. Not present. Shri Sunder Singh Bhandari.

RE: HIKE IN PRICES OF FERTILI-ZERS

भी कुष्टर सिंह भंडारी (राजस्थान) : उपसभाष्यक्ष महोदय, में भापकी सार्फत एक बहुत ही महत्वपूर्ण प्रश्न पर सरकार का ध्यान प्राकृषित करना बाहता हूं । ऐसा रिपोर्ट हुंगा है कि कृषि मंत्रासय ने उत्पादकों की फासफेटिक भौर पोटाशिक उर्धरकों पर धनुदान बढ़ाने की मांग को किया है। उसके लिए नामंजुर उनके पास क्या कारण है, यह उसमें नहीं दिया गया है। इसका नतीजा यह होगा कि दोनों उर्वेरकों की कीमत में बढ़ोत्तरी हो' जाएगी । इस बात की आशंका है कि ही.ए.पी. का भाव, जो 8500 के लगभग चल रहा है, वह 9300 रु॰ या 9400 तक बढ जाएगा । इस समय युरिया का निकी मूल्य 3320 रुपए है। दोनों के दामों में तीन गुना मंतर है मीर इसमें **पी.भो.पी. का जो सन्**पात है, उसमें असंतुलन पैदा होने की आशंका है । 1992-93 में पी.मो.के. का मनुपात 9,3:3,61 रह गमा था। 1993-94 में डी.ए.पी. की खापत 34 साख 80 हजार टन थी, अप्रैल 94 से फरवरी 95 तक वह 31 लाख टन दर्ज की गयी है। यश्चिप कृषि मंद्रालय कहता है कि यह खपत 36 बाख 86 हजार टन है। मैं समझता है कि कृषि मंत्रालय को फिर से इस कियर को जेकबय करना चाहिए भीर सही: स्थिति को समझने का प्रयतन करना चाहिए । 1995-96 में फास्फेटिक एसिड